

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Company Appeal No. 03/(MAH)/2015
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.08.2016

NAME OF THE PARTIES: Mr. Nowroz Fali Jilla
V/s.
M/s. Tata Motors Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 58 of the Companies Act, 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
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Order

Company Appeal No. 03/58/NCLT/MB/MAH/2015

The Petitioner side is called absent, the Respondent side is also called absent. Since this matter has come before NCLT for the first time, the Bench Officer is hereby directed to give notice to the parties intimating next date of hearing.

List this matter for on 07.10.2016.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)

Dated: 24th August, 2016.